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**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No.....

Mahesh Kumar Pandey Versus Union of India and ors.

Date of Order	Orders
<p>9.11.2000</p> <p>10</p> <p>Rem loops nimelrus govt. s. b. g. r. 10-11-2000</p> <p>F. Pandey T. S. ist. uler Act.</p> <p>255/2000</p>	<p><u>OA No.398/99 with MA No.304/2000</u></p> <p>Misc. Application is allowed and the documents are taken on record. It is stated that in view of the documents filed, the Original Application has become infructuous. Accordingly it is dismissed as having become infructuous.</p> <p><i>No order as to costs.</i></p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="407 976 627 1184"> <p><i>(Signature)</i> (N.F.NAWANI) Adm. Member</p> </div> <div data-bbox="1121 1028 1348 1184"> <p><i>(Signature)</i> (E.S.RAIKOTE) Vice Chairman</p> </div> </div>